

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 350/TT/2023

- Subject** : Petition for determination of tariff of transmission tariff from COD to 31.3.2024 for bypassing of Ranchhodpura (GETCO)-Dehgam (PG) 400 kV D/C line at Dehgam (PG) Sub-station and connecting it with Dehgam (PG)-Pirana 400 kV D/C line (one circuit via Nicol) so as to form Ranchhodpura (GETCO)-Pirana (PG) 400 kV D/C line (one circuit via Nicol) under “Scheme for fault level control at Dehgam (PG) & Ranchhodpura (GETCO) Sub-station” in Western Region.”
- Date of Hearing** : 29.4.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and 7 others
- Parties Present** : Ms. Shikha Sood, Advocate, MSEDCL
Shri Shashwat Kumar, Advocate, MSEDCL
Shri Rahul Chauhan, Advocate, MSEDCL
Shri Raghav Kapoor, Advocate, MSEDCL
Shri Moh. Mohsin, PGCIL
Shri Zafrul hasan, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the instant petition has been filed for the determination of transmission tariff from the COD to 31.3.2024 for bypassing of Ranchhodpura (GETCO)-Dehgam (PG) 400 kV D/C line at Dehgam (PG) Sub-station and connecting it with Dehgam (PG)-Pirana 400 kV D/C line (one circuit via Nicol) so as to form Ranchhodpura (GETCO)-Pirana (PG) 400 kV D/C line (one circuit via Nicol) under “Scheme for fault level control at Dehgam (PG) & Ranchhodpura (GETCO) Sub-station” in the Western Region.” He submitted that the Maharashtra State Electricity Distribution Company Limited (MSEDCL), Respondent No. 3, has filed its reply vide affidavit dated 15.1.2024 and the Petitioner has filed rejoinder to the MSEDCL’s reply vide affidavit dated 25.4.2024.

2. The counsel for the MSEDCL submitted that the reply to the petition has been filed and the same may be considered.



3. After hearing the parties present, the Commission directed the Petitioner to furnish the following information on an affidavit by 24.5.2024, with an advance copy to the Respondents:

a) Final certificate received from CEA.

b) Details of work against which Additional Capital Expenditure (ACE) has been claimed in 2019-24 tariff period, as per the following format:

Asset No.	Head wise /Party wise	Particulars	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)			Reversal (year-wise)			Additional Liability Recognized			Outstanding Liability as on 31.3.2024	
					2019-24 Period			2019-24 Period			2024-29 Period				
											-			-	-

c) The details of works against which the ACE has been projected in the 2019-24 tariff period including the works against which balance/ retention payments are projected to be made for the transmission asset.

4. The Commission directed the Respondents to file their replies on an affidavit by 3.6.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, on an affidavit by 14.6.2024. The Commission further directed the parties to strictly adhere to the above direction within the aforesaid timelines and observed that no extension of time shall be entertained.

5. The matter will be listed for further hearing on 2.7.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

